

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1179/2021

This the 10th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Arun Masih, Age 29 years, S/o Lt. Sh. Victor Masih, R/o H. No. 164, Gali No. 2, Christian Colony, New Plot, Jammu.

.....Applicant
(Advocate:- Mr. Arshad Majid Malik)

Versus

1. The Union of India through Comptroller & Auditor General of India, Pocket-9, Deen Dayal Upadhyay Marg, New Delhi-110124.
2. The Principal Accountant General (Audit) J&K and Ladakh, Srinagar-190001.
3. The Senior Audit Officer (Admn.) C/o The Principal Accountant General (Audit) Jammu and Kashmir and Ladakh Shakti Nagar, Jammu-180001.

.....Respondents.

(Advocate: Mr. Mr. Raghu Mehta, learned Sr. C.G.S.C.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that by way of this O.A. the applicant is challenging the order/communication no. Admn-1/Audit/Comp/20-21/1673 dated 15.10.2020 & Admn-1/Audit/Comp/20-21/2293 dated 31.12.2020, issued by respondent no. 3, whereby the case of the applicant for compassionate appointment was rejected.

2. Learned counsel for the applicant further submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a limited time frame.



3. We have heard Mr. Arshad Majid Malik, learned counsel for the applicant and Mr. Raghu Mehta, learned Sr. C.G.S.C. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)